NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

24. IA 4814(MB)2023
IN
C.P. (IB)/738(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Srinidhi Comprint Private Limited
Vs
First Flight Couriers Limited

Section 9 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Ashish Dalal, Ld. Counsel for the Resolution Professional present through virtual mode. Ld. Counsel for the CGST Department present. Mr. Manoj Mishra, Ld. Counsel for the Respondent Nos. 1 & 2 present. Mr. Amit Jaste, Ld. Counsel for the Respondent No. 3 present through virtual.
2. Ld. Counsel for the Resolution Professional is directed to serve the copy of Application to the other side through e-mail.
3. Respondents are directed to file reply within two weeks from the date of receipt of copy after duly serving a copy to the other side.
4. Post this matter on **21.05.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

/Dubey/